

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Tax Appeal No. 45 of 2013

The Commissioner of Income Tax (Central), Patna --- --- Appellant
Versus

Md. Ekram --- --- Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through: Video Conferencing

For the Appellant: Ms. Amrita Sinha, Advocate

4/ 24.06.2020 Ms. Amrita Sinha appears for the Revenue through Video Conferencing and seeks four weeks' time to remove surviving defect, which is as under:

- i. District name in address of appellant may be corrected in vakalatnama.
2. She submits that she would be formally entering appearance by filing vakalatnama on behalf of the appellant since the file has now been entrusted to her. Accordingly, as prayed for, four weeks' time is allowed to the learned counsel for the appellant to remove the surviving defect, failing which this appeal shall stand rejected without further reference to the Bench.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/